

WWW.LIVELAW.IN

W.P.No.2565 of 2021

&

WMP No.2903 of 2021

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

The petitioner complains of the cruel manner in which cattle is transported to slaughter houses. The matter is of some concern not only because it pertains to cattle, but because the present petitioner draws the Court's attention to animals which are slaughtered for human consumption or used in industry or the like.

2. Learned Government Pleader is present in Court and he takes notice on behalf of the State. Let the papers be forwarded to the office of learned Government Pleader.

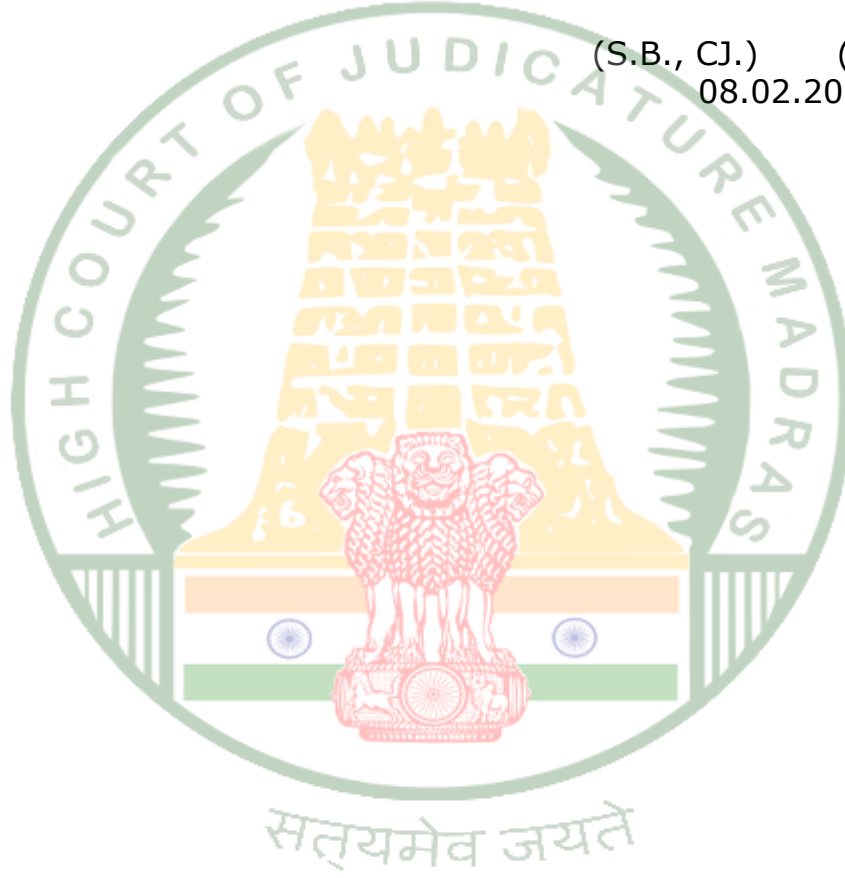
3. The State should file its counter-affidavit within six weeks, dealing not only with the transportation of cattle, but also the transportation of goat and sheep and lamb in addition. The carrying of chicken, the most common source of animal protein these days, must also be covered. Guidelines need to be laid out to ensure a more ethical treatment of animals, even if they are raised for the purpose of human consumption.

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4. The matter will appear eight weeks hence.

List on 05.04.2021.

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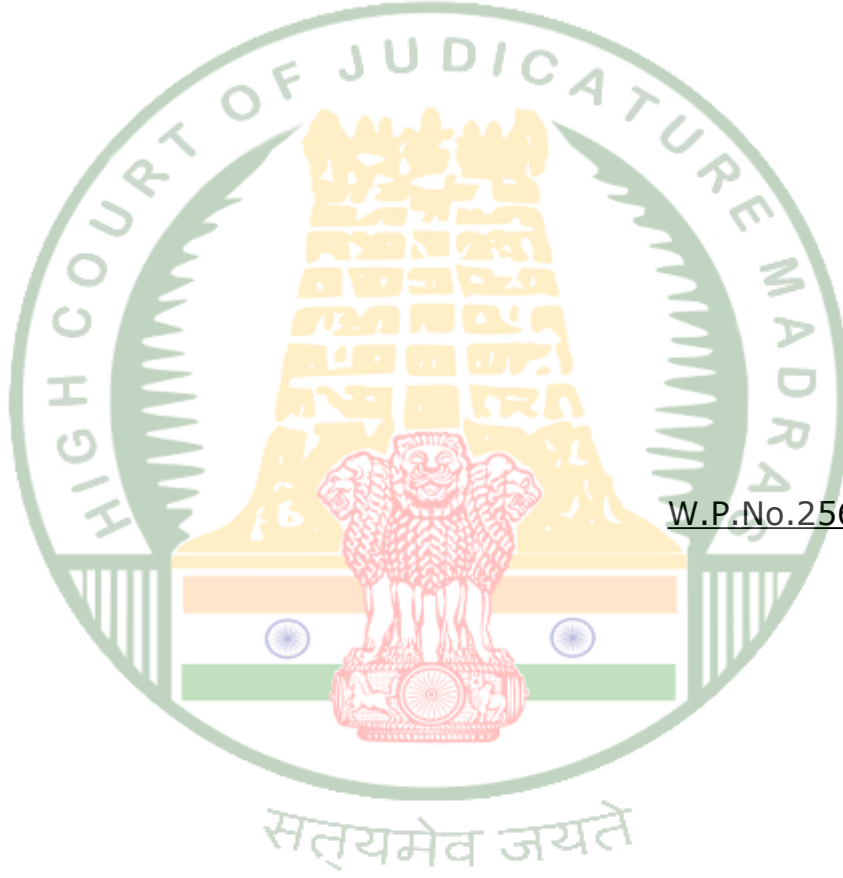
(S.B., CJ.) (S.K.R., J.)
08.02.2021

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